NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

2013

C.P No. 20/(MAH)/2010 IS IA No. 12/2016

CORAM:

1

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017

NAME OF THE PARTIES: Mr. Jyoti Bhatia Lawful Attorney & Legal Heir of

Deceased Shri Sitaram Bhatia

V/s.

Piramal Enterprises Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956

S. No. NAME DESIGNATION SIGNATURE

Advocate for Applicant

Warrish Changani

Whangani

Whangani

Whangani

Respondent

No. 1

<u>ORDER</u>

IA No. 12/2016 in CP No. 20/111-A/NCLT/MB/MAH/2013

On the request of Petitioner's Counsel, the time to file Rejoinder is extended for 15 days.

List this matter for hearing on 20th March, 2017.

Sd/-

B.S.V. PRAKASH KUMAR MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY MEMBER (TECHNICAL).

Dated: 03.02.2017.